

STATE Vs. Ram Prakash Singh
FIR No. 56/21
PS Shakarpur

18.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State through VC.

Sh. Abhishek Sharma, Id. Counsel for applicant through VC.

An application has been moved by the accused/applicant for the release of Jamatalashi articles.


Reply filed by the IO.

I have perused the application and reply filed by the IO.

In reply, it is stated by the IO, he has no objection if the jamatalashi articles be released to applicant/ accused.

For the facts stated in the application, the application is allowed. Jamatalashi articles be returned to the applicant/rightful owner, as per personal search memo/fard.

Application disposed off accordingly.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/18.05.2021

FIR No. 17152/20
PS Mayur Vihar

18.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State through VC.

Sh. Yogesh Bhardwaj, Id. LAC for applicant through VC.

This is an application seeking interim bail of the accused/applicant moved by his counsel in the light of guidelines issued by high powered committee in the meeting held on 04.05.2021.

I have heard the both sides on the present interim bail application.


As per the report of the IO, the accused is previously involved in more than 3 cases.

The guidelines issued by high powered committed on 04.05.2021 are further modified in a meeting held on 11.05.2021 whereby it is resolved that "*if the under trials prisoners falling in one of the Eleven criteria laid down by this committee in the Minutes of Meeting dated 4th May, 2021 and/or in any of the two criteria laid down today herein above, has three or more criminal cases pending against him, then his case shall not be considered for grant of interim bail*".

Since, the present accused is involved in more than 3 cases, therefore, as per the modified guidelines issued on 11.5.2021, the present accused shall not be considered for interim bail. Accordingly, the present interim bail application is also dismissed.

It is pertinent to mention here that the present is only a decision on interim bail application and shall have no bearing on any future regular bail application filed by present accused.

Copy of this order be given dasti to Ld. LAC


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/18.05.2021

STATE Vs. Ram Prakash Singh
FIR No. 56/21
PS Shakarpur

18.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State through VC.

Sh. Abhishek Sharma, Id. Counsel for applicant through VC.

An application has been moved by the accused/applicant for the release of Jamatalashi articles.


Reply filed by the IO.

I have perused the application and reply filed by the IO.


In reply, it is stated by the IO, he has no objection if the jamatalashi articles be released to applicant/ accused.

For the facts stated in the application, the application is allowed. Jamatalashi articles be returned to the applicant/rightful owner, as per personal search memo/fard.

Application disposed off accordingly.


(ANSHUL MEHTA)

MM (East)/KKD/Delhi/18.05.2021

 12/5

STATE Vs. Shahrukh @ Lal
FIR No. 27/21
PS Mayur vihar

18.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State through VC.
Ld. Counsel for applicant through VC.
Reply filed by the IO.
Arguments heard from both sides.

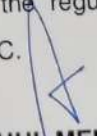
This is an application seeking regular bail and in alternative seeking interim bail as per the guidelines dated 04.05.2021 laid down by High Powered Committee.

Since, the present accused is involved in more than 3 cases, therefore, as per the modified guidelines issued on 11.5.2021, the present accused shall not be considered for interim bail. Accordingly, the present interim bail application is dismissed.

With regard to the regular bail considering the following :

1. that the Id. LAC has failed to apprise the court qua the date and grounds of dismissal of first bail application;
- 2 that the accused is previously involved in similar as well as in grievous nature;
3. that the accused was arrested at the spot and the case property was also recovered from the accused;

Accordingly, in view of the above, the regular bail application is also dismissed. Copy of this order be given dasti to Id. LAC.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/18.05.2021

STATE Vs. Sahil @ Sonu @ Badu
FIR No. 260/19
PS Gandhi Nagar

18.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State through VC.

Sh. Yogesh Bhardwaj, Id. LAC for applicant through VC.

Reply filed by the IO.

Arguments heard from both sides.


This is an application seeking regular bail and in alternative seeking interim bail as per the guidelines dated 04.05.2021 laid down by High Powered Committee.

Since, the present accused is involved in more than 3 cases, therefore, as per the modified guidelines issued on 11.5.2021, the present accused shall not be considered for interim bail. Accordingly, the present interim bail application is dismissed.

With regard to the regular bail considering the following :

1. that the accused is previously involved in more than 40 cases of similar nature;
- 2 that the investigation is at the initial stage and the accused was arrested on 10.5.2021;

Accordingly, in view of the above, the regular bail application is also dismissed. Copy of this order be given dasti to Id. LAC.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/18.05.2021

STATE Vs. Rajesh Kumar
FIR No. 9872/21 PS Laxmi Nagar
U/s. 379/411 IPC

18.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State through VC.
Sh. Yogesh Bhardwaj, Id. LAC for applicant.
Reply filed by the IO.


This is an application seeking regular bail and in alternative seeking interim bail as per the guidelines dated 04.05.2021 laid down by High Powered Committee.

Since, the present accused is involved in more than 3 cases, therefore, as per the modified guidelines issued on 11.5.2021, the present accused shall not be considered for interim bail. Accordingly, the present interim bail application is dismissed.

With regard to the regular bail considering the following :

1. that the accused is in custody for more than one month;
2. that the accused was formally arrested in th present matter and was not arrested on the spot;
3. that case property has already been recovered from the accused;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release. Copy of the order be given dasti on request. Application is disposed off accordingly.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/18.05.2021

STATE Vs. Deepak Kumar
FIR No. 16569/20
PS Pandav Nagar

15.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State.

Sh. Yogesh Bhardwaj, Ld. LAC for applicant through VC.

This is an application seeking interim bail of the accused Deepak Kumar moved by his counsel in the light of guidelines issued by high powered committee in the meeting held on 04.05.2021.

I have heard the both sides on the present interim bail application.

As per the report of the IO, the accused is previously involved in more than 3 cases.

The guidelines issued by high powered committed on 04.05.2021 are further modified in a meeting held on 11.05.2021 whereby it is resolved that "*if the under trials prisoners falling in one of the Eleven criteria laid down by this committee in the Minutes of Meeting dated 4th May, 2021 and/or in any of the two criteria laid down today herein above, has three or more criminal cases pending against him, then his case shall not be considered for grant of interim bail*".

Since, the present accused is involved in more than 3 cases, therefore, as per the modified guidelines issued on 11.5.2021, the present accused shall not be considered for interim bail. Accordingly, the present interim bail application is also dismissed.

It is pertinent to mention here that the present is only a decision on interim bail application and shall have no bearing on any future regular bail application filed by present accused.

Copy of this order be given dasti to Ld. LAC.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/15.05.2021